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129. Gorari
130. Bakhara
131. Chakdoud
132. Sarsauli
133. Gaurauni
134. Shekhari
135. Baharampur
136. Jauantipur
137. Olrai
138. Saraimenikraj
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Course Relating to Petroleum and Natural Gas

2876. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to start a course in Andhra University (Waltare) in technical field to the persons engaged in Petroleum and Natural Gas sector;

(b) if so, the details thereof; and

(c) the date by which the course is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). It was decided in January, 1995 that a Delta Modelling Centre to promote exploration and production in deltaic basins in the country would be set up in one of the universities in Andhra Pradesh. However, the Centre is yet to be set up.

Tortures in Investigations

2877. SHRI ANADI CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Human Rights Commission has asked to ban use of third-degree methods and tortures in investigations; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). The Chairperson of the Commission has suggested that the use of third degree methods and torture should be banned and eliminated. Torture and third-degree methods during investigation are already banned under the law. Criminal use of force during investigation is punishable under Sections 330 and 331 of the Indian Penal Code. Efforts have been made from time to time to sensitise the law enforcing agencies to ensure total compliance with these legal provisions. Although 'Police' is a State subject, the Government of India has been issuing instructions/guidelines from time to time to the

State Governments and Union Territory Administrations on the measures to prevent the use of questionable and coercive methods by the Police during investigation. While drawing attention to the legal safeguards, State Governments have been advised to repeatedly bring to the notice of Police Officers, the instructions contained in the Police Manuals regarding prohibiting or restricting use of force by the Police while effecting arrests, interrogating suspects or during any other stage of police enquiry or investigation. It has been emphasised that the Police personnel found guilty of using third-degree methods be given exemplary punishment. Apart from specific guidelines, State Governments have been advised to take measures to bring about qualitative change in the approach and behaviour of the Police towards the general public. With a view to sensitising the Police force suitably, Human Rights as a subject has been introduced in the curricula of several police training institutes, including the premier training Institute for IPS Officers viz., the National Police Academy, Hyderabad. Efforts are being made to cover other training institutes as early as possible.

Functioning of MP's Telephones

2878. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any complaints from Members of Parliament about non-functioning of their telephones in their respective constituencies;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Royalty on Oil

2879. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the royalty received from foreign oil companies which have taken Godavari basin on lease or on other commercial terms;

(b) whether the stipulated oil has been explored from such areas; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) A sum of Rs. 1,03,35,200/- has been received as royalty for the period 28.2.95 to 30.6.95 from the foreign oil companies, Command Petroleum and Marubeni, for the Ravva field.